

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

**ON THE 15<sup>th</sup> OF JULY, 2024**

**MISC. CRIMINAL CASE No. 29348 of 2024**

**SUMAN**

*Versus*

**STATE OF M.P.**

.....  
**Appearance:**

*(SHRI AMIT CHOUHAN, LEARNED COUNSEL FOR THE PETITIONER).*

*(SHRI VINOD THAKUR, LEARNED COUNSEL APPEARING ON BEHALF  
OF ADVOCATE GENERAL)*

.....

**ORDER**

1] This is the first bail application filed by the applicant under Section 483 OF BHARTIVYA NAGRIK SURAKSHA SANHITA/ section 439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.79/2024 registered at Police Station Tirla, District Dhar (MP) for offence punishable under Sections 294, 323, 324, 147, 307, 506,34 of IPC. The applicant is in custody since 29.04.2024.

2] Looking to the nature offence, no case for grant of bail is made out at this stage.

3] **MCRC stands dismissed.** However, with liberty to the applicant to renew his prayer after the injured is examined in the trial Court.

**(SUBODH ABHYANKAR)  
JUDGE**